

moned. The Home Minister has to make a statement. Unless and until this is going to happen, there will be no functioning of the House. Unless and until Shri Advaniji is summoned to the House and the Home Minister is asked to make a statement, there cannot be any business. . . (*Interruptions*). This is not only an assault on one Member of the House. This is an assault on the democratic rights of the Members. You will have to give your own ruling. But, we are very clear in our thinking that unless and until Shri Advani apologises, we will not allow this House to function.

At this stage Shri C. K. Kuppuswamy went back to his seat.

SHRI NIRMAL KANTI CHATTERJEE : Sir, the terrorists functioning in Kashmir or in Punjab, whatever be their religion, are trying to disrupt the country. . . (*Interruptions*).

SHRI RAM VILAS PASWAN (Roserai) : Sir, it is a matter of shame for the Government. Only yesterday you had given a ruling that Members should be provided full security. The hon. Home Minister, who is present here, also gave an assurance yesterday that Members would be provided full security. This is a matter which relates to a Minister. Sir, you are our custodian and guardian. The hon. Prime Minister is present here. This matter has been raised in the question hour. So the Government should at least clarify the position. (*Interruptions*)

SHRI MUKUL BALKRISHNA WASNIK : Sir, hon. Shri Paswan is right in saying that the hon. Home Minister has given an assurance yesterday that all hon. Members would be given full security but this is a case of a wolf in a lamb's skin. How will

such cases be dealt with? (*Interruptions*)

SHRI RAM VILAS PASWAN : Sir, what is the Government doing? If B. J. P. wants to liquidate someone, will the Government let it do so? (*Interruptions*)
[*English*]

MR SPEAKER : Well, I am adjourning the House to meet at 12 O'clock and I will request the leaders of different parties, Home Minister and Parliamentary Affairs Minister to come to my chamber to discuss this issue.

11.12 hrs. The Lok Sabha then adjourned till Twelve of the Clock.

WRITTEN ANSWERS TO QUESTIONS

[*English*]

Extension/Re-Employment to Employees of Public Sector Undertakings

*427. **DR. ASIM BALA** : Will the **PRIME MINISTER** be pleased to state :

(a) whether the Chairman-cum-Managing Director of a Public Sector Undertaking is empowered under the existing orders to allow extension/re-employment to any of the employees beyond superannuation provided his pay including pension and pensionary equivalent of gratuity does not exceed Rs. 2500/- p.m. without reference to the Cabinet:

(b) whether the case of extension/re-employment have to be informed much in advance to the Government for approval:

(c) if so, the minimum time required to inform the Government

before giving the extension/re-employment to the employee and the formalities required in doing so; and

(d) whether persons can be considered for extension/re-employment after their superannuation even when other competent individuals are available in the same Undertaking?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. K. THUNGON): (a) The Managements of the Public Sector Undertakings are empowered to grant extension/re-employment beyond the age of superannuation in cases where the pay (including pension and pensionary benefits) does not exceed Rs. 2500 p.m. (pre-revised).

(b) and (c) The proposals which are required to be submitted to the Appointments Committee of the Cabinet for its approval have to be sent to the Department of Personnel and Training normally two months in advance.

(d) Grant of extension/re-employment should be in the interest of the Undertaking and all relevant aspects including the availability of a suitable successor are to be taken into consideration while deciding such cases.

Interest on loans from Sugar Development fund

***428. SHRI ANKUSHRAO RAO-SAHAB TOPE:** Will be Minister of FOOD be pleased to state:

(a) whether the Government have increased the rate of interest on loans from the Sugar Development Fund;

(b) If so, the extent of increase and the reasons therefor;

(c) whether the said fund is created out of the cess collected from the sugar factories for the purpose of development of the sugar industry; and

(d) if so, the reasons for increasing the rate of interest frequently?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD (SHRI TARUN GOGOI): (a) Yes, Sir.

(b) The concessional rate of interest of six percent per annum for SDF loans was raised with effect from 24-4-1991 by three percent keeping in view the existing structure of interest rates in allied sectors and other relevant factors.

(c) Yes, Sir.

(d) The interest at the rate of six percent for SDF loans was fixed in 1985 and the above revision has been made after more than five years.

[Translation]

Setting up of the Industries on Aligarh-Etah Highway

***429. DR. LAL BAHADUR RAWAL:** Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to set up industries on hundreds of acres of barren land near Sikandra-Rau on Aligarh-Etah Highway;

(b) if so, whether the Government propose to allot this land free of cost to the industrialists; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P. J. KURIEN): (a) The Central Government at present have no proposal to set up any industry on Aligarh-Etah Highway. Industrialisa-